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ITEM NO.48

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).34968/2011

(From the judgement and order dated 28/01/2011 in WP No.7252/2004 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(With prayer for interim relief and office report)

Date: 27/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Irshad Ahmad, AAG
Mr. Kabir Dixit, Adv.
Mr. Abhish Kumar, Adv.
Ms. Achana Singh, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s) Mr. Arvind Kr. Shukla, Adv.
Ms. Ranchi Daga, Adv.
Mr. Nihal Ahmad, Adv.
Mr. Alok Shukla, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

Four weeks' time is allowed for filing rejoinder affidavit.

List thereafter.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master